

- 2 Ms Vrinda Grover, learned counsel appearing on behalf of the petitioner submits that the petition was instituted in the month of May 2021 during the second wave of the Covid-19 pandemic and that subsequently, operational guidelines have been framed by the Union government to deal with vaccination for pregnant and lactating mothers. Nonetheless, counsel submits that there are certain concerns which the petitioner would wish to share so that they can be appropriately taken into account by the government.
- 3 Issue notice to the Union of India, returnable in two weeks.
- 4 Liberty to serve the Central Agency, in addition.
- 5 The learned Solicitor General of India is requested to assist the Court in order to apprise it of the policy which has been formulated, and also the applicable operational guidelines covering the subject matter of the petition.
- 6 List the petition on 4 October 2021.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Court Master